

ITEM NO.53

REGISTRAR COURT. 2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Petition(s) for Special Leave to Appeal (C) No(s). 10331-
10332/2023

TATA STEEL LTD.

Petitioner(s)

VERSUS

VENUS RECRUITER PRIVATE LIMITED & ORS.

Respondent(s)

Date : 07-08-2023 These petitions were called on for hearing today.

For Petitioner(s)

Ms. Liz Mathew, AOR
Ms. Simran Bhat, Adv.
Ms. Mallika Agarwal, Adv.

For Respondent(s)

Mr. Shubham Singh, Adv.
Mr. Vishal Kumar Singh, Adv.
Mr. Arvind Kumar Sharma, AORMr. Manmeet Singh, Adv.
Mr. Anugrah Robin, Adv.
Mr. Manav Sharma, Adv.

Mr. Nar Hari Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified


Digitally signed by
MADHU GROVER
Date: 2023.08.07
16:08:25 IST
Reason:Despite service of notice on respondent Nos.1 and 3, there is
no appearance on their behalf.As per office report service is not complete in respect of
respondent No.2.

At this stage, However, Mr. Nar Hari Singh, Ld. Advocate has appeared on behalf of respondent No.1, Mr. Shubham Singh, Ld. Counsel has appeared on behalf of Respondent No.2 and Mr. Krishan Kumar Ld. Counsel has appeared on behalf of Respondent No. 3. They seek and are granted four weeks time to file vakalatnama and counter affidavit.

List again on 26.9.2023.

VIVEK SAXENA
Registrar

MG